



**IN THE INCOME TAX APPELLATE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT  
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.12/ALLD/2019  
Assessment Year: 2008-09

Ajay Kumar Tiwari Mullapur, Bhawanipur Bhadohi	v.	Income Tax Officer 1(4) Bhadohi
TAN/PAN: ADRPT2438D		
(Appellant)		(Respondent)

Appellant by:	Shri Praveen Godbole, Advocate		
Respondent by:	Shri A. K. Singh, D.R.		
Date of hearing:	19	11	2019
Date of pronouncement:	20	11	2019

**ORDER**

**PER A. D. JAIN, V.P.:**

This is assessee's appeal against the order of the ld. CIT(A), Varanasi, dated 15/10/2018 for assessment year 2008-09

2. By virtue of the impugned order, the ld. CIT(A) has dismissed the assessee's appeal for non prosecution, observing that the assessee is not interested in prosecuting the appeal. The office of the ld. CIT(A) had issued four notices, dated 8/8/2018, 21/8/2018, 31/8/2018 and 17/9/2018 for compliance on 16/8/2018, 28/8/2018, 14/9/2018 and 10/10/2018 respectively. But, neither anybody has appeared nor any adjournment application has been moved on behalf of the assessee. Therefore, the ld. CIT(A) dismissed the appeal of the assessee ex-parte qua the assessee.

3. Heard. We find that the CIT(A) has dismissed the appeal without providing proper opportunity to the assessee. Moreover,

he has not decided the appeal after discussing in detail, his reasons for agreeing with the assessment order. In this view of the matter, another opportunity of hearing requires to be given to the assessee to represent his case fully before the Id. CIT(A). Even otherwise, it is trite [‘S. Velu Palandar Vs. DCIT’ 83 ITR 683 (Mad.) and ‘Ms. Swati Pawa vs. Dy. CIT’, 175 ITD 622 (Del)] and incumbent on the Id CIT(A) to decide an appeal on merit even in the absence of any representation before them.

4. In view of the above, the matter is remitted to the file of the Id. CIT(A) to be decided afresh on merit, in accordance with law, on affording due and adequate opportunity of hearing to the assessee. The assessee, no doubt, shall cooperate in the fresh proceedings before the Id. CIT(A). All pleas available under the law shall remain so available to the assessee. Ordered accordingly.

5. In the result, for statistical purposes, the appeal is treated as allowed.

Order pronounced in the open Court on 20/11/2019.

Sd/-  
[T. S. KAPOOR]  
ACCOUNTANT MEMBER

Sd/-  
[A. D. JAIN]  
VICE PRESIDENT

DATED:20/11/2019

JJ:1911

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order  
Assistant Registrar